

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
RAJYA SABHA
QUESTION NO 12.11.2010
ANSWERED ON
INTERCITY EXPRESS TRAIN ACCIDENT .

574

Shri Motilal Vora

Will the Minister of COALCOALCOALCOALRAILWAYS be pleased to state :-

- (a) whether it is a fact that on 20th September, 2010 Intercity Express stationed at Badarwas railway station in Madhya Pradesh was rammed by goods trains coming on the same track;
- (b) if so, the number of passengers killed and injured in the accident;
- (c) the assistance provided by Government to the kins of the injured and killed passengers;
- (d) the reasons for the accident; and
- (e) the steps taken by Government to check recurrence of such accident in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI E. AHAMED)

(a) to (e) : A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE UNSTARRED QUESTION NO.574 BY SHRI MOTILAL VORA AND SHRI SATYAVRAT CHATURVEDI TO BE ANSWERED IN RAJYA SABHA ON 12.11.2010 REGARDING INTERCITY EXPRESS TRAIN ACCIDENT.

(a) & (b): Yes, Sir. On 20.09.2010 at 04.43 hours, while the Train No.1125 Indore-Gwalior Intercity Express was stationed at Platform No.1 of Badarwas station of Guna-Gwalior section of Bhopal Division of West Central Railway, one goods train which was coming from opposite direction, collided with the standing Intercity Express resulting into severe damage to one front Second Class Luggage-cum-Brake Van and three General Class coaches. In this accident, 23 persons lost their lives, 17 persons suffered grievous injuries and 19 sustained simple injuries.

(c): An ex-gratia amount of Rs.5 lakhs to the next of kin of deceased, Rs.1 lakh to the grievously injured and Rs.50,000/- to the simple injured passengers has been announced. A total amount of Rs.1,37,50,000/- has so far been disbursed to the next of kin of the deceased and injured passengers as ex-gratia. Compensation is payable additionally after a claim is filed before the Railway Claims Tribunal and a decree is awarded by the Tribunal. No compensation claim has so far been filed in Railway Claims Tribunal for this accident.

(d):The statutory inquiry into the above accident is being conducted by the Commissioner of Railway Safety, Central Circle, Mumbai and its final report is awaited. In his preliminary report, he has made the prima facie conclusion that the above accident occurred due to 'Failure of Railway Staff'.

(e):Safety is accorded the highest priority by Indian Railways and all possible steps are undertaken on a continuing basis by the Railways to enhance safety. These include timely replacement of over-aged assets, adoption of suitable technologies for upgradation and maintenance of track, rolling stock, signaling and interlocking systems, safety drives, greater emphasis on training of officials and inspections at regular intervals to monitor and educate staff for observance of safe practices. Additional safety devices/systems being introduced to prevent accidents include provision of Anti-collision Device (ACD), Train Protection and Warning System (TPWS), Block Proving Axle Counters (BPAC), Auxiliary Warning System (AWS), LED Signals and Vigilance Control Device (VCD), etc.